

Statement

Names of the non-officials that were appointed during the Janata rule in different Railways and the ports to which they were attached.

S. No.	Name of the non-official	Post to which attached
1	S/Shri K.S. Tilak, Ex. M.P.	Chairman/RSC, Secunderabad. Madras/
2	Shankar Rao Kharat, Vice-chancellor, Marathawada University.	Chairman/RSC, Bombay.
3	M.P.K. Menon, Retd. Addl. Director, Railway Board.	Chairman/RSC, Madras.
4	P.K. Patnaik, Retd. Addl. Secy., Lok Sabha.	Chairman/RSC, Calcutta.
5	Bhabendra Nath Saikia, Secy. Gauhati University Co-ordination Commission for Production of text books in the regional language.	Chairman/RSC, Gauhati.
6	N. Seshachalam, Retd. Chief Operating Supdt., Railway.	S. Member/Railway rates Tribunal, Madras.
7	P.C. Jain, Retd. Prof. of Economics, University of Allahabad.	Do.
8	Prof. S.H. Zaidi, former Director of Industrial Research Centre, Lucknow.	Hony. Adviser to Indian Rlys. in "Toxicology and Prevention of Environmental Pollution" RDSO/LKO
9	S.M. Sikri, former Chief Justice of India	Chairman Railway Accidents Enquiry Committee.
10	Murli Manohar Joshi, M.P., Lok Sabha.	Member, Railway Accidents Enquiry Committee.
11	Khurshid Alam Khan, M.P., Rajya Sabha	Do.
12	Bagaram Tulpule, former G.M., Durgapur Steel Plant and Ex. Chairman, National Safety Council.	Do.
13	Dr. H.K. Pranjape, Member MRTPC.	Chairman, Rail Tariff Enquiry Committee.

[(Note : It is presumed that retired personnel are to be treated as non-officials for the purpose of part (d) of the question]

Claim Suits filed by Messrs. Wyman Gordon India Limited

2390. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

whether it is a fact that about 24 similar claims suits were filed by Messrs. Wyman Gordon India Ltd. in the Thana Court (Distt. Maharashtra) against the Central Railway in the years 1971 to 1973;

(b) whether it is a fact that at the time of trial, it was decided to try only three suits as test suits, and both agreed to go by the decision in these suits for all the pending suits;

(c) whether it is a fact that, all the three suits tried, were decided in favour of M/s. Wyman Gordon, and the appeals filed by the Railway, were dismissed by the Bombay High Court in February, 1978;

(d) whether it is a fact that in spite of all this, the Railway has not made payment in respect of three appeals, or the other 21 pending matters;

(e) what are the reasons for the inordinate delay in making payment as decided in the Court of law; and

(f) what action is being taken to settle the long pending claims without any further delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) No undertaking was given by either side that the decision of the Court in respect of the suits tried by the court would be binding on them for all the suits.

(c) Yes.

d), (e) and (f). Payment in respect of three suits decided by the court have since been made. The remaining 21 cases are still subjudice.

Inadequate supply of medicines in South Avenue C.G.H.S. Dispensary

2391. SHRI RAM AVADH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that CGHS Dispensary located at South Avenue does not have adequate supplies of medicines since past one year; and

(b) if so, what action is being taken to improve the condition prevailing since long time?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b). Except for occasional shortage of some medicines owing to late arrival of consignments or due to general shortage in the market, there is no shortage of medicines in the South Avenue dispensary. However, whenever shortage of any medicine included in the Formulary is reported, remedial measures to procure medicines are taken.

Financial norms of Railways

2392. SHRI CHITTA BASU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Committee headed by Dr. H. K. Paranjape went into the financial norms of the Railways;

(b) if so, whether the Committee has pointed out certain defects in the existing norms;

(c) if so, the defects as identified; and

(d) the steps taken to correct them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): The Rail Tariff Enquiry Committee headed by Dr. H. K. Paranjape was set up to examine the structure of Railway freight, fares and other charges. It examined certain aspects of Railways financial arrangements, relevant to the fixation of freight and fare tariffs.

(b) No.

(c) and (d). Do not arise.

Islamic Conference

2393. SHRI CHITTA BASU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Islamic Conference held recently at Taif gave a call for a total economic boycott of Israel over the issue of Jerusalem; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The Islamic summit held at Taif in January, 1981 adopted a final communique in which, it appears, the participants called for an economic boycott of Israel. The relevant portion of the communique reads: "To utilise all economic capacity and natural resources of Islamic